

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-12971-JK (LD ) of 2024**  
**DATED:- 18 - 07 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

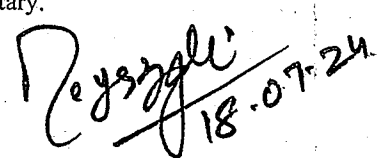
**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated: 18.07.2024

No:-LAW-OIC/7/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)  
Assistant Legal Remembrancer



Annexure to the Government Order No. 12971-JK(LD) of 2024 dated 18.07.2024

| S. No. | Case Title   | Designation  |
|--------|--|--|
| 1      | Mohammad Sadiq and Ors. Versus U.T of J&K and Ors. in WP (C) No. 818/2024.   | Mr. Mohammad Shafiq (JKPS) No. 116207, Dy. Commandant IRP-2nd Bn |
| 2      | Khursheed Ahmad Wani Versus U.T of J&K & Others in OA NO. 301/2024.  | Mr. Aijaz Ahmad Malik S.P (KPS) No. 116060, Dy. CO of IRP 2nd Bn |
| 3      | FIR No. 288/2018 u/s 302,120-B RPC 16,18,20,38,39 UAPA 7/27 Arms Act of P/s Pulwama in case titled State/UT through P/s Pulwama Vs Ansar-Ul-Haq Raina and another. | Sh. Nawaz Ahmed, DySP Hqrs, Pulwama                              |
| 4      | FIR No. 155/2022 offence U/S 341/376/506 IPC P/S Sumbal titled Pervaiz Ahmad Ganie V/S UT of J&K.  | Sh. Aabid Rashid, SDPO Sumbal                                    |
| 5      | FIR No. 278/2012 U/S 307/327/329 RPC of PS Katra titled State (now U.T) of J&K V/s Balbir Singh.   | Sh. Surinder Singh , SDPO Katra                                  |
| 6      | FIR No. 25/2024 U/S 8/20/29 NDPS Act of PS Ghagwal titled Saudagar Mal Vs U.T of J&K and Davinder Singh Vs U.T.  | Sh Bisham Dubey , DySP Samba                                     |

*Jm*

*Reyaz*